

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.416**  
**IA/200/ND/2023, IA/35/ND/2023, IA/6022/ND/2022 IN**  
**IB/571/PB/2021**

**IN THE MATTER OF:**

JM Financial Asset Reconstruction Company Limited ( acting in its capacity as trustee of Hotel II may, 2022 Trust)	...	Applicant
Versus		
Asian Hotels (West) Ltd.	...	Respondent

**Order under Section 7 of IBC, 2016.**

**Order delivered on 19.01.2023**

**Coram:**

**Mr. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Karan Bharioke, Adv., Mr. Siddharth Garg,  
Adv. & Mr. Himanshu, Adv.

For Applicant in IA/200/ND/2023 : Mr. Sudhir K. Makkar, Sr. Adv.,  
Mr. Ashish Aggarwal, Adv., Mr. Piyush Bansal,  
Adv., Mr. Nalin Dhingra, Adv. & Ms. Shweta Singh,  
Adv.

For the RP : Ms. Pooja Mahajan, Adv., Mr. Savar Mahajan,  
Adv. & Ms. Shreya Mahalwar, Adv.

For the Respondent : Mr. Vikas Goel, Adv., Mr. Ritesh Sharma, Adv. &  
Mr. Sidharth Aggarwal, Adv.

**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned to 08.02.2023.

**Sd/-**  
**Vishal Rana**  
**Court Officer**  
**Court IV**